NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/08/2017 AT 10.30 AM

NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER : CA/10/2017

PETITION NUMBER : CP/468/IB/2017

NAME OF THE APPLICANT : TIRUPUR SURYA HITEC APPAREL PVT.LTD.

UNDER SECTION : 10 RULE

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

E. OMPRAKASH.
(Senior Counsel).

I/B. V.M. KARTHIK.

A. RAVINDRAN.

J- SAI KRISHNAN

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Counsel for IRP present. Counsel for Financial Creditor (State Bank of India) present. It has been submitted by the Counsel for Financial Creditor (State Bank of India) that he has not taken possession of the property in question. Therefore, the IRP can take the possession of the property in question and proceed with the matter till the name of RP as proposed by the CoC is confirmed by the IBBI and RP is appointed by this bench. Accordingly, application No.10 of 2017 stands **disposed of.**

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)

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